

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

27.

C.P.(IB)/840(MB)/2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.05.2024**

NAME OF THE PARTIES:

Janakalyan Sahakari Bank Ltd.  
Through RP Mvk Ipe LLP  
Vs  
Rukminidevi Murlidhar Inani

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Ms. Vedanshi Shah i/b Adv. Mahalakshmi Ganpathy, Ld. Counsel for the RP present. Mr. Mohammed Varawala i/b Fortis India Law, Ld. Counsel for the Personal Guarantor
2. Counsel for the Personal Guarantor seeks one week's time to file reply. Reply to be filed within one week, failing which, the right to file reply will be forfeited. Copy of the reply to be served upon the RP at least three days in advance of the next date of hearing.
3. List this matter on **03.06.2024**.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)